

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**PRINCIPAL BENCH**

**(IB)-509(PB)/2017**

**IN THE MATTER OF:**

**American Express Banking Corporation**

**.... APPLICANT / PETITIONER**

**Vs**

**Jambu Kints Pvt. Ltd.**

**....**

**RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 01.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**

**HON'BLE PRESIDENT**

**Sh. S. K. MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner: Mr. Roopansh Purohit, Mr. D. Singh, Advocates

For the Respondent:

**ORDER**

On behalf of the arguing Counsel, Mr. Deepak Kapoor, a request for adjournment has been made on the ground that he is unwell.

List for further consideration on 27<sup>th</sup> February, 2018.

Sd/-

**(M.M. KUMAR)  
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)  
(MEMBER TECHNICAL)**